

BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE AT KOLKATA
(Under Sections 16(e) read with 18(1) of the National Green Tribunal
Act, 2010)

I.A. No. 77 of 2026
in
Appeal No. 11 of 2026

INDEX

S. No.	Date	Particulars	Page No.
1.	26.06.2026	Memorandum of Interlocutory Application	1-7
2.	04.06.2026	RTI Reply along with final diversion order and Annexures	8-27

//Certified to be True Copies of the respective originals//

Dated this the 26th day of June, 2026



Through
A.Yogeshwaran
Counsel for the Applicant
Ph : 9566254546 | Email : yogeshwaranadv@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE AT
KOLKATA**

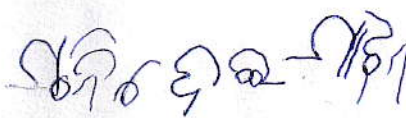
**MEMORANDUM OF INTERLOCUTORY APPLICATION
(Under Sections 16(e) read with 18(1) of the National Green
Tribunal Act, 2010)**

I.A. No. of 2026

in

Appeal No. 11 of 2026

1. Munidei Majhi
W/o Gunasingh Majhi,
Sagabari village, Kashipur
Rayagada District – 765015
Email: yogeshwaranadv@gmail.com
Phone: 9566254546
2. Rupasing Majhi,
S/o Dimi Majhi
Sagabari village, Kashipur
Rayagada District – 765015
Email: yogeshwaranadv@gmail.com
Phone 9566254546
3. Sundurusing Majhi,
S/o Mani Majhi
Bundel village, Kashipur
Rayagada District - 765015
Email: yogeshwaranadv@gmail.com
Phone 9566254546
4. Saru Majhi
S/o Dasu Majhi
Kantamal village, Kashipur
Rayagada District – 765015
Email: yogeshwaranadv@gmail.com
Phone 9566254546



...Applicants/Appellants

Vs

1. The Ministry of Environment, Forest and Climate Change,
Rep by its Secretary,
Indira Paryavaran Bhavan, Jor Bagh Road,
New Delhi 110003
E-mail : secy-moef@nic.in,
Phone: +91-11-23014243.
2. The Additional Chief Secretary,
Forest, Environment & Climate Change department,
Government of Odisha,
Bhubaneswar- 751001
E-mail: fesec.or@od.gov.in
Phone: 0674-2536822
3. Odisha Industrial Infrastructure Development Corporation (IDCO),
Represented by its Managing Director,
IDCO Tower, Janpath,
Bhubaneswar -751022
E-mail: md@idco.in
Phone: 0674-2542784
4. M/s Vedanta Limited,
Represented by its Managing Director,
1st Floor, C Wing, Unit 103, Corporate,
Avenue Atul Projects, Chakala,
Andheri (East) Mumbai,
Mumbai City, Maharashtra 400093.
E-mail: shuvrendu.choudhury@vedanta.co.in
Ph: 022- 66434500
5. Divisional Forest Officer,
Rayagada Forest Division,
Office of the Divisional Forest Officer,
Rayagada - 765001
Email: dforgda17@gmail.com, dfo.rayagada@odisha.gov.in
Ph: 06856-222056

... Respondents/Respondents

TO,
THE HON'BLE CHAIRMAN AND HIS COMPANION
MEMBER OF THE NATIONAL GREEN TRIBUNAL.

**HUMBLE APPLICATION SUBMITTED
BY THE APPLICANTS ABOVE NAMED**

Interlocutory Application seeking to amend the prayer

1. The present appeal was filed challenging the stage II approval issued by the MoEF&CC by illegally construing the subject road as a stand along project, since work was commenced by the 3rd and 4th respondents after the grant of stage I clearance on 05.01.2026 and was stopped only after the tribal communities raised objections.
2. It is submitted that the stage II clearance was issued on 05.05.2026 (amended on 06.05.2026) and the present appeal was filed on 11.05.2026 and notice was issued by the Hon'ble Tribunal on 14.05.2026 and the case was again listed on 20.05.2026 and later adjourned to 07.07.2026.
3. The appellants heard that the 2nd respondent had issued final diversion orders but a copy of this clearance was not available in public domain. In order to avoid delay, the appellants were forced to file an RTI to locate the order, which was filed on 21.05.2026. Finally, on 04.06.2026, reply was provided and the final diversion order dated 27.05.2026 was received by the appellants. Copy of the RTI reply dated 04.06.2026 along with the order dated 27.05.2026 is annexed as **Annexure A1** to this application.
4. The crux of the present illegality is that the subject road, which is a part of the 4th respondent's mining project, has been illegally segmented and

clearances are obtained as though it is a stand-alone road project by IDCO; the 3rd respondent. This illegality is common to the final diversion order, stage II clearance, working permission and the final diversion order dated 27.05.2026 permitting the subject road as a stand-alone project in violation of the law.

5. The present Interlocutory Application is being filed seeking to amend the prayer in Appeal No. 11 of 2026 to assail the final diversion order issued by the 2nd respondent dated 27.05.2026.
6. It is submitted that the final diversion order is the culmination of the orders set in motion with the issuance of the stage I clearance. Ideally, if the law was left un-tinkered, the appellant could have filed the appeal after issuance of the final diversion order, as work could have been commenced only after final diversion orders were issued. However, the MoEF&CC has modified the law to permit commencement of activity on linear projects after issuance of stage I, working permission and tree felling permission. Therefore, the appellants have been forced to file appeals to challenge each clearance, as otherwise, the respondents would proceed with the activity and present a fait accompli. It is just and necessary that the Appellants be allowed to amend the prayer to also impugn the final diversion order dated 27.05.2026.
7. The Appellants submit that these are permissions that have been issued subsequent to the filing of the Appeal and therefore there has been no delay in challenging the same before this tribunal and the present amendment has been filed immediately after coming to know by obtaining copies of the final diversion order through RTI reply dated 04.06.2026. No harm or prejudice therefore will be caused to the

PRAYER:

A. "Quash the Stage II Clearance dated 05.05.2026 (as amended by corrigenda dated 06.05.2026) issued by the 1st respondent under Section 2(1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 4.911 ha of forest land by the 3rd respondent, Odisha Infrastructure Development Corporation (IDCO) for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District."

To read as :

A. "Quash / set aside the "In-Principle" (Stage-I) clearance dated 05.01.2026 culminating in the "Final Approval" (Stage-II) clearance dated 05.05.2026 along with Corrigendum dated 06.05.2026 issued by the 1st respondent, culminating in the "Final Diversion Order" dated 27.05.2026 issued by the 2nd respondent, Government of Odisha, Forest, Environment & Climate Change Department."

Counsel for the Applicant/Appellant

Applicant/Appellant

S.K. BOHIDAR
NOTARY
GOVT OF ODISHA
Regd No.-83/04
BHAWANIPATNA
D.O.E-29.12.2029

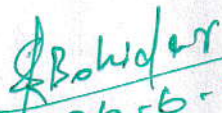
VERIFICATION

I, Munidei Majhi, the 1st applicant/appellant herein, do hereby verify that the contents in the above paragraphs have been read over and explained to me in Odia and Kul and are true to the best of my knowledge and based on legal advice and that I have not suppressed any material fact.

Date: 26.06.2026


Applicant/Appellant

Place: Bhawanipatna, Kd.


26-6-2026

The deponent duly identified by
r/MS. S. Bohidar Advocate
present before me and swear this
affidavit on 26-6-26 at 10:30 AM

S K BOHIDAR
NOTARY
GOVT OF ODISHA
Regd No.-83/04
BHAWANIPATNA
D O E- 29 12.2029

NOTARY TO GOVT

NOTARY TO GOVT
NOTARY TO GOVT
NOTARY TO GOVT
NOTARY TO GOVT
NOTARY TO GOVT

**BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE AT
KOLKATA**
MEMORANDUM OF INTERLOCUTARY APPLICATION
**(Under Sections 16(e) read with 18(1) of the National Green
Tribunal Act, 2010)**

I.A. No. of 2026

in

Appeal No. 4 of 2026

Munidei Majhi & 3 Ors.

...Applicants/Appellants

-Vs-

The Ministry of Environment, Forest and Climate Change & 3 Ors.

...Respondents/Respondents

AFFIDAVIT

I, Munidei Majhi, W/o Gunasingh Majhi, residing at Sagabari village, Kashipur, Rayagada District – 765015, do solemnly affirm and sincerely state as follows:

1. I am the Applicant herein, and Appellant No. 1 in the subject Appeal 4 of 2026, and as such am aware of the facts and circumstances of the case, and am competent to affirm this Affidavit. I am authorized to affirm this Affidavit on behalf of Appellants 2, 3 and 4.
2. That the accompanying application has been drafted under my instructions and the contents of the same have been read over and explained to me in Odia and Kul and are true to my personal knowledge, information and belief and based on legal advice and the Annexures are true and correct copies of the originals.

Place: Bhawanipatna, KLD.

Date: 26.06.2026

Deponent

The deponent duly identified to
me... S K Bohidar Advocate
present before me and swear the
affidavit on 26-6-26 at 10.40 AM/PM

S K Bohidar
26-6-2026
S K BOHIDAR
NOTARY
GOVT OF ODISHA
Regd No.-83/04
BHAWANIPATNA
D O E-29 12.2029

RTI MATTER/ URGENT

By e-mail: maamatimalisurakhyamanacha@gmail.com

**GOVERNMENT OF ODISHA
FOREST, ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT**

No.FE-DIV-RTI-0029-2026- 12493 /FE&CC, Date 04 JUN 2026

From

Shri Krutibas Parida,
Deputy Secretary to Govt. & PIO (Diversion Section)

To

Ms. Munidei Majhi,
C/o-Gunasing Majhi,
At-Sagabari, Po-Sunger, Kashipur,
Rayagada, Rayagada, Odisha,
Contact No.7846933240

Sub: Supply of information under RTI Act, 2005 dtd.21.05.2026 of Munidei Majhi.

Madam,

In inviting a reference to this Department Letter No.11627/FE&CC dtd.25.05.2026 on the subject cited above, I am to furnish herewith the available information as sought for by you vide your RTI application dtd.21.05.2026 under RTI Act, 2005 (through e-mail: maamatimalisurakhyamanacha@gmail.com).

1. With reference to the information sought under Point No.1 of your RTI Application dated 21.05.2026, it is intimated that this Department has not issued any Final Diversion Order for non-forestry use of 4.911 ha of forest land in favour of IDCO for construction of the access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division.

However, it is informed that the Government of India, Ministry of Environment, Forest and Climate Change (MoEF&CC), Regional Office, Bhubaneswar, has conveyed Stage-II (Final) Approval under Section 2(1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 4.911 ha of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill top) to SH-44 to facilitate Bauxite Transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha, subject to fulfilment of the conditions vide letter dtd.05.05.2026 (copy enclosed). A copy of the Corrigendum thereon dated 06.05.2026 issued in this regard is also enclosed.

2. With reference to the information sought under Point No.2 of your RTI Application dated 21.05.2026, it is intimated that after receipt of the final approval order of GoI, MoEF&CC, the State Government in FE&CC Department has issued Reasoned Order vide Order No.11774/FE&CC dtd.27.05.2026 and a copy of the said order is enclosed herewith for your information.

As regards to the NOTE in your RTI Application dtd.21.05.2026 stating that all communications incidental or ancillary to this RTI application, untill its final disposal, be made through the applicant's e-mail address provided therein, in this regard, it is intimated that this Department has already issued the Reasoned Order in respect of the above FC diversion proposal on 27.05.2026. Since, the Reasoned Order has been issued by this Department it may be presumed that no further action may need in this connection.

This is for kind information.

Yours faithfully,

Encl: As above

V. Parida
04/06/2026
Deputy Secretary to Government & PIO

By Speed Post/e-mail

**GOVERNMENT OF ODISHA
FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT**

No. FE-DIV-FLD-0025-2025- 11774 /FE&CC, Bhubaneswar, dated the **27 MAY 2026**
10F (Cons) 18/2025

ORDER

Sub: Stage-II/Final approval of Central Government under Section 2 (1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 4.911 ha of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha.

WHEREAS, the Consultant (Env.), IDCO, IDCO Tower, Janpath, Bhubaneswar had applied for diversion of 4.911 ha of forest land for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division applied by IDCO.

And whereas, the Ministry of Environment, Forest & Climate Change, Government of India, Regional Office, Bhubaneswar had accorded '**Stage-I/in-principle**' approval for non-forestry use of 4.911 ha of forest land for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division applied by IDCO, subject to the fulfilment of the conditions as laid down therein vide Letter dtd.05.01.2026 (**Annexure-I**).

And whereas, the Ministry of Environment, Forest & Climate Change, Government of India, Regional Office, Bhubaneswar in consideration of the compliance of the conditions of the '**Stage-I/in-principle**' approval, have granted "**Stage-II/ final approval**" under Section-2 (1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 4.911 ha of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha, subject to the fulfilment of the conditions as stipulated therein vide Letter dtd.05.05.2026(**Annexure-II**) and Corrigendum thereon dtd.06.05.2026 (**Annexure-III**).

Now, therefore, the Government of Odisha, do hereby allow non-forestry use of 4.911 ha of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha, as per approved land schedule.

The Collector, Rayagada & Divisional Forest Officer, Rayagada Forest Division, as the case may be are hereby authorized to handover the forest land coming within their jurisdiction, as has been finally diverted after necessary compliance following due procedure of law. Before handing over the diverted forest land to the user agency, it shall be ensured that Net Present Value of the forest land for this project for which approval has

been obtained shall be deposited in full, at applicable rates.

The Divisional Forest Officer, Rayagada Forest Division is also directed to monitor compliance to the conditions stipulated for such diversion in the respective forest/ wildlife clearance order and to report violations, if any, to the Nodal Officer, O/o Principal Chief Conservator Forests & HoFF, Odisha and to the Forest, Environment & Climate Change Department.

Execution of project activities will be subject to availability of all other statutory clearances required under relevant Acts/ Rules for this project, deposit of requisite funds and compliance of Court's order, if any.

In strict compliance with the statutory mandate under Para 16(7) of the Van (Sanrakshan Evam Samvardhan) Rules, 2023, the issuance and continued operational validity of this Stage-II clearance are inherently subject to the final adjudication of Appeal No.04/2026/EZ and Appeal No.11/2026/EZ filed by Munidei Majhi & Ors. Vs the Ministry of Environment, Forest and Climate Change & Ors. presently pending before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

By order of the Governor

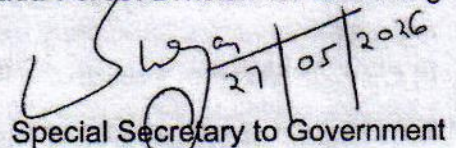
 27/05/2026
(Swayam Mallick)

Special Secretary to Government

Memo No. 11775 /FE&CC Date 27 MAY 2026

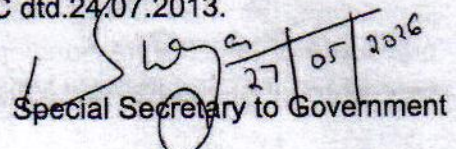
Copy along with copy of the Annexures forwarded to the Principal Chief Conservator of Forests & HoFF, Odisha for kind information and necessary follow up action.

Appropriate instruction to the Divisional Forest Officer, Rayagada Forest Division and user agency may be imparted for required follow up action at their end. It may be ensured by the Divisional Forest Officer, Rayagada Forest Division that Net Present Value of the forest land involved in this project of the user agency is deposited by them in appropriate head in full, at applicable rates. The user agency may also be instructed to furnish compliance to the conditions of forest/ wildlife clearance pertaining to the project in every quarter to the Divisional Forest Officer, Rayagada Forest Division for facilitating monitoring of compliances.

 27/05/2026
Special Secretary to Government

Memo No. 11776 /FE&CC Date 27 MAY 2026

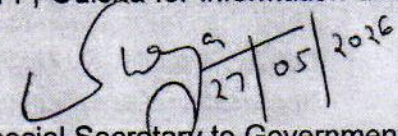
Copy along with copy of the Annexures forwarded to the Asst. Inspector General of Forests, Government of India, MoEF&CC (FC Division), Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi, Pin-110003/ Deputy Director General of Forests (Central), MoEF&CC, Government of India, Regional Office, A/3, Chandrasekharapur, Bhubaneswar-23 for kind information and necessary follow up action in compliance to the order of Hon'ble NGT dtd.07.11.2012 in Appeal No.07/2012 communicated by the MoEF, Government of India vide their letter F. No.7-23/2012- FC dtd.24.07.2013.

 27/05/2026
Special Secretary to Government

~~12~~

Memo No. 11777 /FE&CC Date 27 MAY 2026

Copy along with copy of the Annexures forwarded to the Principal Chief Conservator of Forests (Wildlife) & Chief Wildlife Warden, Odisha/ Addl. Principal Chief Conservator of Forests (FD&NO, FC Act), O/o PCCF & HoFF, Odisha for information and necessary action.

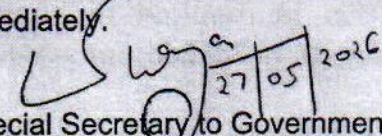

 Special Secretary to Government

Memo No. 11778 /FE&CC Date 27 MAY 2026

Copy along with copy of the Annexures forwarded to the Regional Chief Conservator of Forests, Koraput Circle/ Divisional Forest Officer, Rayagada Forest Division for information and immediate necessary compliance.

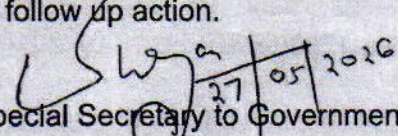
It may be ensured by the Divisional Forest Officer, Rayagada Forest Division that Net Present Value of the forest land involved in this project of the user agency shall be deposited by them in full, at applicable rates in appropriate head before handing over of the forest land to the user agency. Besides, funds, if any, due to be deposited by the user agency for this project shall also be deposited by the project proponent before the forest land is handed over to them. The user agency may also be instructed to furnish compliance to the conditions of forest/ wildlife clearance pertaining to the project in every quarter to the Divisional Forest Officer, Rayagada Forest Division for facilitating monitoring of compliances by them.

The Divisional Forest Officer, Rayagada Forest Division is also instructed to ensure that the direction given to the user agency are executed immediately.


 Special Secretary to Government

Memo No. 11779 /FE&CC Date 27 MAY 2026

Copy along with copy of the Annexures forwarded to Steel & Mines Department/ Works Department/ Revenue & Disaster Management Department/ Director, Environment-cum-Special Secretary to Government, FE&CC Department/ Member Secretary, SPCB, Odisha/ Collector, Rayagada for information and necessary follow up action.


 Special Secretary to Government

Memo No. 11780 /FE&CC Date 27 MAY 2026

Copy along with copy of the Annexures forwarded to the Consultant (Env.), IDCO, IDCO Tower, Janpath, Bhubaneswar for information and immediate necessary action.

The user agency is asked to take following actions immediately as per orders of Hon'ble National Green Tribunal dtd.07.11.2012 in Appeal No.07/2012 communicated by the MoEF, Government of India vide their letter F. No.7-23/2012-FC dtd.24.07.2013.

- i. ***They shall publish the entire forest clearance granted in verbatim along with conditions and safeguards imposed by the Central Government in Stage-I/II forest clearance in two widely circulated daily newspapers, one in vernacular language and the other in English language so as to make people aware of the permission granted to the Project for use of forest land for non-forest purposes.***
- ii. ***They shall submit the copies of forest clearance orders granted by the Central Government/State Government to the Heads of local bodies, Panchayats and***

Municipal bodies along with the relevant offices of the State Government, who in turn, shall display the same for 30 days from date of receipt.

- iii. *Detailed action taken in compliance to the above order of State Government shall be intimated to the DFO, Rayagada Forest Division/ RCCF, Koraput Circle/ PCCF & HoFF, Odisha/ Forest, Environment & Climate Change Department for reference.*

Besides the above, the user agency is also asked to deposit Net Present Value of forest land for this project in full, if not deposited yet, at applicable rates. R equisite funds due for deposit by the user agency on account of this project shall also be deposited under appropriate head.

The user agency shall furnish compliances to the conditions prescribed in the forest/wildlife clearance order to the Divisional Forest Officer, Rayagada Forest Division in every quarter, for the purpose of monitoring by him.

[Signature]
27/05/2026
Special Secretary to Government

Memo No. 11781 /FE&CC Date 27 MAY 2026

Copy along with copy of the Annexures forwarded to the Head, State Portal, I.T. Centre, Odisha Secretariat, Bhubaneswar for information and necessary action. He is requested to upload this order along with its enclosures in the website of Forest, Environment & Climate Change Department **immediately** for information of all concerned. This is required in compliance to order of Hon'ble National Green Tribunal dtd.07.11.2012 in Appeal No.7/2012. Hence this may be done **unfailingly**.

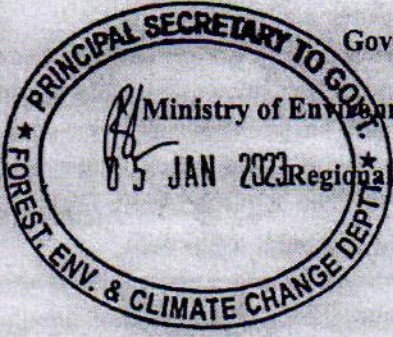
[Signature]
27/05/2026
Special Secretary to Government

Memo No. 11782 /FE&CC Date 27 MAY 2026

Copy along with copy of the Annexures forwarded to the Deputy Secretary to Government, Office Establishment Section, Forest, Environment & Climate Change Department for information and necessary action with reference to their letter No.12939/F&E dtd.16.07.2016.

[Signature]
27/05/2026
Special Secretary to Government





Government of India

Ministry of Environment, Forest and Climate Change

Regional Office, Bhubaneswar



Online Proposal No.: FP/OR/OTHERS/523366/2025



Dated: 05/01/2026

To,

The Addl. Chief Secretary,
Forest, Environment & Climate Change Department,
Government of Odisha,
Bhubaneswar-751 001

Subject:

Stage-I/In-principle approval of Central Government under Section 2(1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 4.911 ha of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha.

Sir/Madam,

I am directed to refer to State Govt. letter No.FE-DIV-FLD-0025-2025-10894/FE&CC dated 09.05.2025, PCCF&HoFF, Odisha's letter No.11767/9F (Others)-343/2025 dated 29.05.2025, letter No.25316/9F(Others)-343/2025 dated 17.12.2025 and Online Proposal No. FP/OR/OTHERS/523366/2025 on the above mentioned subject seeking prior approval of the Ministry of Environment, Forest & Climate Change under Section 2 (1)(ii) of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

After due consideration of the proposal of the State Government, the Ministry of Environment, Forest & Climate Change hereby conveys 'Stage-I/In-principle' approval under Section 2(1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 4.911 ha of forest land for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division applied by IDCO, subject to the fulfillment of the following conditions:

1. General Conditions

S. No	Conditions
1.1	Legal status of forest land proposed for diversion shall remain unchanged.
1.2	The user agency shall transfer online, the Net Present Value (NPV) of 4.911 ha forest

S. No	Conditions
	land being diverted under this proposal, as per the Orders of Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No.202/1995 and the guidelines issued by this Ministry vide its letter No.5-3/2011-FC (Vol-I) dated 06.01.2022 and 22.03.2022. The requisite funds shall be transferred through online portal in CAMPA account of the State concerned.
1.3	At the time of payment of Net Present Value (NPV) at the then prevailing rate, the user agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India.
1.4	The Govt. non forest land of 6.07 ha identified in village Tingarjhol, Kalnara Tahasil of Rayagada District under Rayagada Forest Division for raising compensatory afforestation shall be transferred and mutated in the name of Forest Department before handing over of forest land to the user agency by the State Government. The identified non-forest shall be notified as Protected Forest under Section 29 of the Indian Forest Act, 1927 or local forest Act. The Nodal Officer, after notification of such non forest land, shall upload a copy of said notification on the PARIVESH portal.
1.5	The user agency shall transfer the cost of raising and maintaining the compensatory afforestation and additional compensatory afforestation at the current wage rate in consultation with State Forest Department in the account of CAMPA of the concerned State through online portal. The Schemes may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.
1.6	The User Agency shall ensure that the Compensatory Afforestation (CA) sites are cleared of all encroachments prior to handing them over to the State Forest Department (SFD). The SFD shall, ensure that the CA sites are free from encroachments, properly fenced and duly planted at the cost of the User Agency.
1.7	Compensatory afforestation shall be raised over 6.07 ha of non forest land identified in village Tingarjhol under Kalnara Tahasil of Rayagada District under Rayagada Forest Division within two years from the date of Stage-II Clearance and maintained thereafter by the State Forest Department as per approved plan/scheme and maintained thereafter, at the cost of user agency.
1.8	Additional Compensatory afforestation shall be raised over 5.00 ha of degraded forest land identified in Pedakonda Extn. RF under Rayagada Forest Division within two years from the date of Stage-II Clearance and maintained thereafter by the State Forest Department as per approved plan/scheme and maintained thereafter, at the cost of user agency.
1.9	The species to be planted in the CA/Addl. CA schemes shall be of native species of the area. At least 18 month old seedlings should be planted. Intensive monitoring of the plantation needs to be done and documented using Geo tagging so that the increase of canopy density and survival and growth of plantation can be evaluated at regular

S. No	Conditions
	intervals.
1.10	The KML files of the area to be diverted and the CA/Addl. CA areas shall be uploaded on the e-Green watch portal with all requisite details before issuing working permission towards linear projects or submitting compliance report for seeking Stage-II approval, as the case may be.
1.11	All the funds received from the user agency under the project shall be transferred/ deposited in CAMPA account only through e-portal (https://parivesh.nic.in/). Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance.
1.12	The compliance report of the Stage-I approval shall be uploaded on e-portal (https://parivesh.nic.in/).
1.13	The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.
1.14	The boundary of the proposed forest land for diversion, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates.
1.15	The user agency shall obtain Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.
1.16	The Forest Department shall undertake plantation of tall indigenous tree species along both sides of the proposed road, at the cost of the User Agency, to mitigate dust pollution resulting from the movement of heavy vehicles associated with mining activities.
1.17	Considering that the proposed area features a medium slope and the road will be used by heavy vehicles, the User Agency shall implement appropriate engineering and safety measures to prevent soil erosion.
1.18	Overburden shall not be disposed beyond the designated road width. Muck generated from earth cuttings shall be fully utilized for filling works. Any excess muck shall be disposed strictly in accordance with a Muck Disposal Plan. No muck or debris shall be permitted to roll down hill slopes. The user agency shall submit an undertaking to this effect along with the compliance for final approval.
1.19	Retaining walls, breast walls, and drainage structures shall be constructed at appropriate locations to ensure slope stability and prevent erosion along the alignment.
1.20	The State Forest Department shall undertake comprehensive soil conservation measures at the CA sites, with the cost to be borne by the user agency.

S. No	Conditions
1.21	The user agency shall use fly ash for the road construction and for filling up of void created due to soil borrows which will be followed by compaction and spreading of top soil over it as per Fly Ash Notification No. S.O. 254 (E) dated 25.01.2016.
1.22	The user agency shall explore the possibility of successful transplantation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.
1.23	The user agency shall submit an undertaking to ensure that flanks of roads should be filled by transported soil and not with soil dug from the side of the roads.
1.24	The designing of new culverts/bridges and redesigning the existing ones over the natural streams/ rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, so that it does not hamper movement of wild animals including fishes & amphibians migration.
1.25	Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas.
1.26	The user agency shall provide adequate under passes in wildlife areas/wildlife crossing, if any, for the safe movement of wildlife.
1.27	No labour camp shall be established on the forest land and the user agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas.
1.28	No additional or new path will be constructed inside the forest area for any activity related to the project work.
1.29	The user agency while executing works, shall not fell any tree or damage forest growth in the surrounding forest area in any manner.
1.30	The layout plan of the proposed forest land shall not be changed without the prior approval of Ministry of Environment, Forest & Climate Change.
1.31	The forest land shall not be used for any purpose other than that specified in the proposal.
1.32	The forest land proposed to be diverted shall under no circumstances be transferred to any other user agency, department or person without the prior approval of Ministry of Environment, Forest & Climate Change.
1.33	No damage to the flora and fauna of the adjoining area shall be caused.

S. No	Conditions
1.34	The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area.
1.35	The user agency shall submit annual self monitoring report on compliance of stipulated conditions to the Nodal Officer (FCA) of the State and concerned Integrated Regional Office of this Ministry by the end of March every year.
1.36	Any other conditions that the Ministry of Environment, Forests & Climate Change may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, shall be complied by the user agency.
1.37	The State Govt. and user agency shall ensure compliance to provisions of the all Acts, Rules, Regulations, Guidelines, NGT Order (s) & Hon'ble Court Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.
1.38	Any other direction issued by the Ministry as a result of Hon'ble Supreme Court order will have bearing on this approval.
1.39	Violation of any of these conditions will amount to violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and action would be taken as prescribed in Para 1.16 of Chapter 1 of Consolidated Guidelines and Clarification issued under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023 vide Ministry's letter dated 29.12.2023.

2. Standard conditions

3. Specific Conditions

After receipt of the report on compliance to the conditions stipulated above, from the State Government of Odisha, final/Stage-II approval for diversion of the said forest land under Section 2 of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 will be issued by this Ministry. Transfer of forest land to user agency should not be effected by the State Government of Odisha till final/Stage-II approval for its diversion is issued by the Ministry of Environment, Forest & Climate Change.

"The State Govt. or a Senior Office not below the Rank of a Divisional Forest Officer, having jurisdiction over the forest land proposed to be diverted, duly authorized in this behalf by the State Govt. can pass an order for tree cutting and commencement of work of a linear project in forest land for a period of one year ("working permission" means permission granted to linear project before final approval to mobilize the resources to commence the preliminary project work other than black topping). Such order shall be passed only after full realization of funds for compensatory afforestation, Net Present Value (NPV), Wildlife conservation Plan, plantation of dwarf species of medicinal plants, and all other compensatory levies, specified in the Stage-I (in-principle) approval from the User Agency, and where ever applicable, transfer and mutation of non-forest/revenue forest land in favour of State Forest Department, declaration of PF/RF and compliance of other statutes including ST&OTFD (Recognition of Forest Rights) Act, 2006" as stipulated in Para 11.1 of Chapter-11 of Consolidated Guidelines and Clarification issued under Van (Sanrakshan Evam Samvardhan)

Adhiniyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023 vide Ministry's letter dated 29.12.2023.

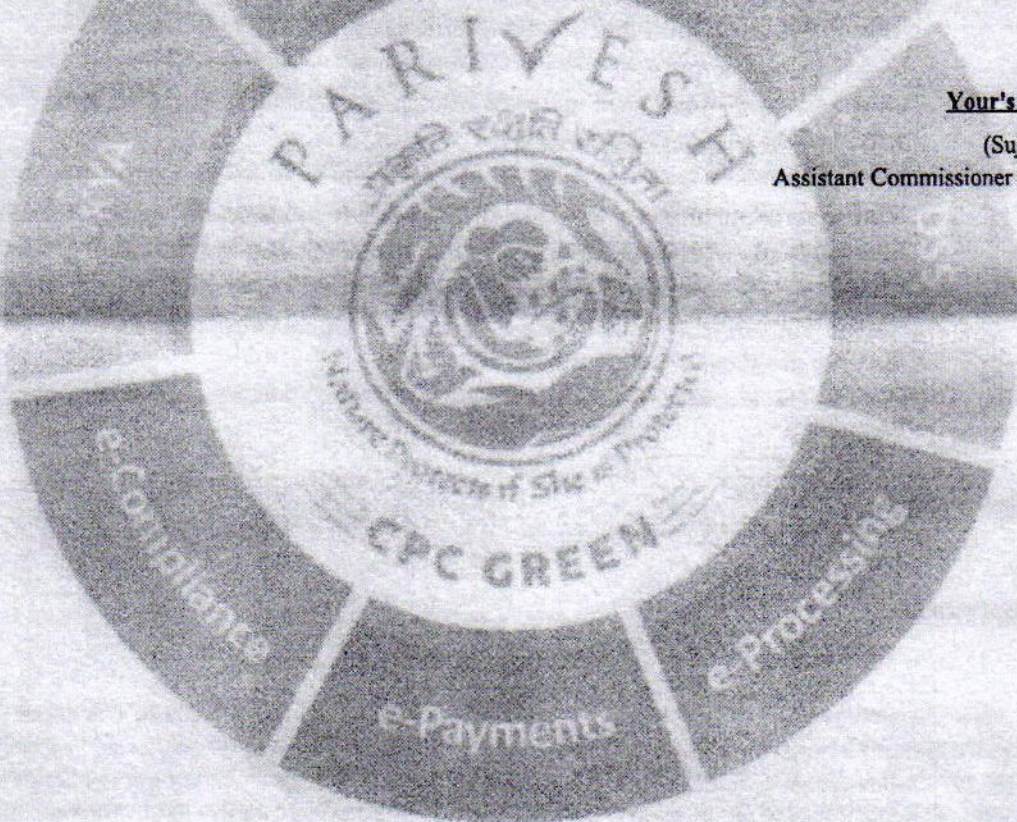
Copy To

1. The Chief Executive Officer, National Authority CAMPA, Ministry of Environment, Forest & Climate Change, 3rd Floor, Supreme Court Metro Station Building, New Delhi-110 001.
2. The Inspector General of Forests (ROHQ), Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi – 110 003.
3. The Addl. PCCF & Nodal Officer (FCA), Forest Department, Govt. of Odisha, Aranya Bhawan, Chandrasekharpur, Bhubaneswar-751023.
4. The Divisional Forest Officer, Rayagada Forest Division, Rayagada, Odisha.
5. The Chief General Manager (Env.), IDCO, IDCO Tower, Janpath, Bhubaneswar, Odisha.

Your's faithfully

(Sujoy Dutta)

Assistant Commissioner (Forestry)



Validity unknown

Digitally Signed by: Shri Sujoy Dutta
Technical Officer, IRO

Date: 05/01/2025

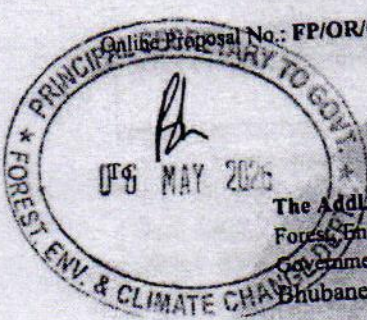
53-750



Government of India
Ministry of Environment, Forest and Climate Change
Regional Office, Bhubaneswar



Dated: 05/05/2026



The Addl. Chief Secretary,
Forest, Environment & Climate Change Department,
Government of Odisha,
Bhubaneswar-751 001



Subject:

Stage-I/In-principle approval of Central Government under Section 2(1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 4.911 ha of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha.

Sir/Madam,

I am directed to refer to State Govt. letter No.FE-DIV-FLD-0025-2025-10894/FE&CC dated 9.05.2025 and Online Proposal No.FP/OR/Others/523366/2025, wherein prior approval of the Ministry of Environment, Forest & Climate Change for non-forestry use of 4.911 ha of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha, was sought in accordance with Section-2 (1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. After due consideration of the proposal by the Ministry of Environment, Forest & Climate Change, the *in-principle* approval for diversion of the said forest land was accorded by Ministry vide this office letter No. FP/OR/Others/523366/2025 dated 5.01.2026, subject to fulfillment of certain conditions. The State Government has furnished the compliance report in respect of the conditions stipulated in the in-principle approval and has requested to grant final approval of the proposal.

In this connection, I am directed to say that on the basis of the compliance report furnished by the PCCF & Nodal Officer (FCA), Odisha vide their letter No.8119/9F (Others)-343/2025 dated 21.04.2026 and submission of the compliance report by the State Govt. in *Parivesh* web portal on 23.04.2026, *Stage-II/final* approval of the Ministry of Environment, Forest & Climate Change is hereby granted under Section 2 (1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 4.911 ha of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha, subject to the fulfillment of the following conditions:-

1. General Conditions

S. No	Conditions
1.1	The State Govt. shall ensure that the legal status of diverted forest land shall remain unchanged.
1.2	The State Govt. shall ensure that the user agency shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India.
1.3	The State Govt. shall ensure that the State Forest Department will raise compensatory afforestation over 6.07 ha of non-forest land identified in village Tingarjhol, Kalnara Tahasil of Rayagada District under Rayagada Forest Division within two years from the date of Stage-II Clearance and maintained thereafter by the State Forest Department, at the cost of user agency.
1.4	The State Government shall ensure that the identified non-forest shall be notified as Protected Forest under Section 29 of the Indian Forest Act, 1927 or local forest Act. The Nodal Officer, after notification of such non forest land, shall upload a copy of said notification on the PARIVESH portal.
1.5	The State Govt. shall ensure that the State Forest Department will raise Additional compensatory afforestation over 5.00 ha of degraded forest land identified Pedakonda Extn. RF under Rayagada Forest Division within two years from the date of Stage-II Clearance and maintained thereafter by the State Forest Department, at the cost of user agency.
1.6	The State Forest Department shall ensure that the species to be planted in the CA & Additional CA schemes shall be of native species of the area. At least 18 month old seedlings should be planted. Intensive monitoring of the plantation needs to be done and documented using Geo tagging so that the increase of canopy density and survival and growth of plantation can be evaluated at regular intervals.
1.7	The State Govt. shall ensure the compliance on FRA, 2006 as per Van (Sanrakshan Evam Samvardhan) Rules and guidelines issued from time to time before handing over of the diverted forest land to user agency.
1.8	The State Govt. shall ensure that the KML files of the area to be diverted and CA areas shall be uploaded on the e-Green watch portal with all requisite details before handing over of the diverted forest land to the user agency.
1.9	The State Government shall immediately repair/reconstruct the damaged boundary pillars and ensure proper demarcation of the diverted forest land on the ground. The State Government shall also take appropriate action against the responsible person(s) for damage/disturbance of forest boundary pillars under the provisions of the Indian Forest Act, 1927 and the applicable local Forest Act, if any.

S.No	Conditions
1.10	The State Govt. shall ensure that the State Forest Department shall undertake plantation of tall indigenous tree species along both sides of the proposed road, at the cost of the User Agency, to mitigate dust pollution resulting from the movement of heavy vehicles associated with mining activities.
1.11	The State Government shall ensure that the User Agency shall implement appropriate engineering and safety measures to prevent soil erosion as the proposed area features a medium slope and the road will be used by heavy vehicles.
1.12	The State Govt. shall ensure that overburden shall not be disposed beyond the designated road width. Muck generated from earth cuttings shall be fully utilized for filling works. Any excess muck shall be disposed strictly in accordance with a Muck Disposal Plan. No muck or debris shall be permitted to roll downhill slopes.
1.13	The State Govt. shall ensure that retaining walls, breast walls, and drainage structures shall be constructed at appropriate locations to ensure slope stability and prevent erosion along the alignment.
1.14	The State Govt. shall ensure that the State Forest Department shall undertake comprehensive soil conservation measures at the CA sites, with the cost to be borne by the user agency.
1.15	The State Govt. shall ensure that the user agency explore the possibility of successful transplantation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.
1.16	The State Govt. shall ensure that the user agency shall explore the possibility of successful transplantation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.
1.17	The State Govt. shall ensure that flanks of roads should be filled by transported soil and not with soil dug from the side of the roads.
1.18	The State Govt. shall ensure that the designing of new culverts/bridges and redesigning the existing ones over the natural streams/ rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, so that it does not hamper movement of wild animals including fishes & amphibians migration.
1.19	The State Govt. shall ensure that speed regulating signage will be erected along the road at regular intervals in the Forest Areas.
1.20	The State Govt. shall ensure that the user agency shall provide adequate under passes in

S. No	Conditions
	wildlife areas/wildlife crossing, if any, for the safe movement of wildlife.
1.21	The State Govt. shall ensure that no labour camp shall be established on the forest land and the user agency shall provide fuels preferably alternate fuels to the labourers and staff working at the site so as to avoid any damage and pressure on the nearby forest areas.
1.22	The State Govt. and user agency shall ensure that while executing works, the user agency shall not fell any tree or damage forest growth in the surrounding forest area in any manner.
1.23	The State Govt. and user agency shall ensure that earth or any material shall neither be brought from nor the debris resulting during construction be disposed of in the adjoining forest area by the user agency.
1.24	The State Govt. and user agency shall ensure that the layout plan of the proposal shall not be changed without prior approval of the Ministry of Environment, Forest & Climate Change.
1.25	The State Govt. shall ensure that the forest land shall not be used for any purpose other than that specified in the proposal and under no circumstances be transferred to any other user agency, department or person without prior approval of the Ministry of Environment, Forest & Climate Change.
1.26	The State Govt. shall ensure that no damage to the flora and fauna of the adjoining area shall be caused.
1.27	The State Govt. shall ensure that the DFO concerned will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in surrounding area.
1.28	The State Govt. shall ensure that the user agency shall submit annual self monitoring report on compliance of stipulated conditions to the Nodal Officer (FCA) of the State and Regional Office of this Ministry by the end of March every year regularly.
1.29	Any order passed by the Hon'ble Courts or Tribunals in respect of the present project shall be complied with immediately, and any additional stipulation(s)/condition(s) imposed therein shall be implemented by the State Government/ User Agency.
1.30	The State Govt. shall ensure that any other conditions that the Ministry of Environment, Forests & Climate Change may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, which shall be complied by the user agency.
1.31	The State Govt. and user agency shall ensure compliance to provisions of the all Acts,

S. No	Conditions
	Rules, Regulations, Guidelines, NGT Order (s) & Hon'ble Court Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.
1.32	Any other direction issued by the Ministry as a result of Hon'ble Supreme Court order will have bearing on this approval.
1.33	Violation of any of these conditions will amount to violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and action would be taken as prescribed in Para 1.16 of Consolidated Guidelines and Clarification issued under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023 vide Ministry's letter dated 29.12.2023.

2. Standard conditions

3. Specific Conditions

S. No	Conditions
3.1	In strict compliance with the statutory mandate under Para 16(7) of the Van (Sanrakshan Evam Samvardhan) Rules, 2023, the issuance and continued operational validity of this Stage-II clearance are inherently subject to the final adjudication of Appeal No. 04/2026/EZ (Munidei Majhi & Ors. Vs. The Ministry of Environment, Forest and Climate Change & Ors.), presently pending before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

Copy To

1. The Chief Executive Officer, National Authority CAMPA, Ministry of Environment, Forest & Climate Change, 3rd Floor, Supreme Court Metro Station Building, New Delhi-110 001.
2. The Inspector General of Forests (ROHQ), Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi – 110 003.
3. The Addl. PCCF & Nodal Officer (FCA), Forest Department, Govt. of Odisha, Aranya Bhawan, Chandrasekharpur, Bhubaneswar-751023.
4. The Divisional Forest Officer, Rayagada Forest Division, Rayagada, Odisha.
5. The Chief General Manager (Env.), IDCO, IDCO Tower, Janpath, Bhubaneswar, Odisha.

Signature valid

Digitally Signed by : Shri. Santanir's faithfully
Babu (Santanir's faithfully)
Deputy Director, Forests (RO)
Date: 05/05/2026

SP1.5 ecg (17/10/2008)



Government of India

Ministry of Environment, Forest and Climate Change

Regional office



Online proposal no.
FP/OR/OTHERS/523366/2025



Date 06/05/2026

CORRIGENDUM

Subject: Stage-II/ Final Approval of Central Government under Section 2(1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 4.911 ha of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha.

Sir/Madam,

I am directed to refer to this Regional Office's letter of even number dated 05.05.2026 on the subject cited above, whereby final approval was conveyed for the proposal mentioned therein, and to state that the words "Stage-I/In-principle approval" appearing in the subject line shall be read as "Stage-II/Final Approval".

All other contents, terms and conditions stipulated in the final approval letter shall remain unchanged.

Yours Faithfully,

(Vasanta Kiran Babu)
Dy. Inspector General of Forests (C)

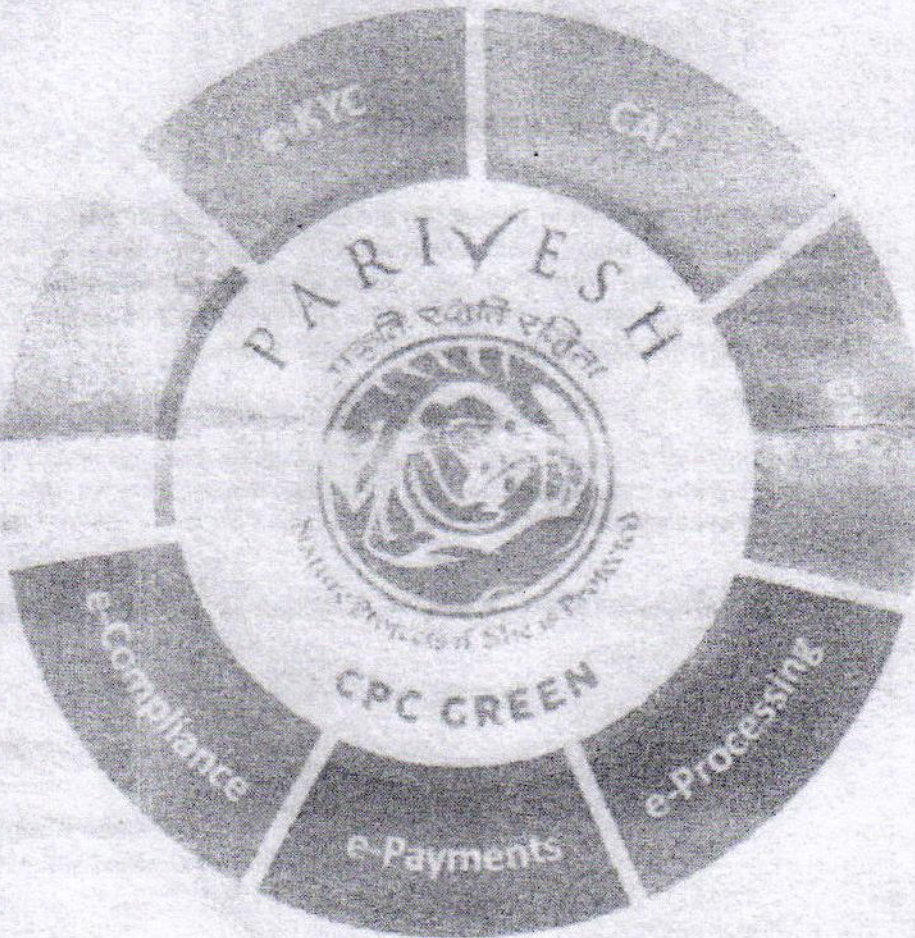
To,

The Addl. Chief Secretary,
Forest, Environment & Climate Change Department,
Government of Odisha,
Bhubaneswar – 751 001.

Copy To

FP/OR/OTHERS/523366/2025

1. The Chief Executive Officer, National Authority CAMPA, Ministry of Environment, Forest & Climate Change, 3rd Floor, Supreme Court Metro Station Building, New Delhi-110 001.
2. The Inspector General of Forests (ROHQ), Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi - 110 003.
3. The PCCF & Nodal Officer (FCA), Forest Department, Govt. of Odisha, Aranya Bhawan, Chandrasekharapur, Bhubaneswar-751023.
4. The Divisional Forest Officer, Rayagada Forest Division, Rayagada, Odisha.
5. The Chief General Manager (Env.), IDCO, IDCO Tower, Janpath, Bhubaneswar, Odisha.



Signature Not Verified

Digitally Signed by: Shri. Vasanta Kiran Babu
Deputy Inspector General of Forest, IRO

Date: 06/05/2026

5/15/2025 5:00 PM



Office of Yogeshwaran A <officeofyogeshwaran@gmail.com>

Service of I.A. in Appeal 11 of 2026 on the file of the Hon'ble National Green Tribunal, Eastern Zone, Kolkata

1 message

Office of Yogeshwaran A <officeofyogeshwaran@gmail.com>

Mon, Jun 29, 2026 at 3:39 PM

To: Amrita Pandey <amritalegal@gmail.com>, advocate.paushali@gmail.com, sanjay@eldfindia.com, mansi@eldfindia.com, secy-moef@nic.in, fesec.or@od.gov.in, md@idco.in, Utkarsh Chandra <chandra.utkarsh06@gmail.com>

Madam/Sir,

I am the counsel for the Appellants in the subject mentioned matter. Please find attached the interlocutory application filed in the Appeal for amending the prayer.

Kindly treat this as a service on the Respondents.

--

Sincerely,
Yogeshwaran A
Ph no: 9566254546

**Sijimali IA to amend prayer in Appeal 11 of 2026.pdf**
10340K